

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 274/TT/2022

Subject : Petition for determination of transmission tariff of 2019-24 period for one no. of asset under “Provision of STATCOM at Nalagarh and Lucknow in Northern Region”.

Date of Hearing : 20.12.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited
& 14 Others

Parties present : Shri S.S. Raju, PGCIL
Shri B.B. Rath, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff of 2019- 24 period for the transmission asset, +/-300 MVAR STATCOM at 400 kV Lucknow Sub-station under “Provision of STATCOM at Nalagarh and Lucknow in Northern Region”.

b. The transmission asset was put under commercial operation on 25.12.2020.

c. The scope of the scheme was discussed and agreed in 32nd Standing Committee meeting on Transmission System Planning of Northern Region held on 31.8.2012, and further in 29th meeting of NRPC held on 13.9.2013.

d. The Investment Approval of the project was accorded by Board of Directors of the Petitioner Company vide the Memorandum No. C/CP/STATCOM in NR, dated 29.8.2016.



e. There is time over-run of 664 days in case of the transmission asset. Delay is mainly on account of rejection of PSDF grant by the PSDF Appraisal Committee, orders of NGT for streamlining lawful mining in Uttar Pradesh, Doklam issue and further delay on account of Covid-19 pandemic. Detailed justification for time over-run has been submitted in the petition.

f. Overall cost is within the FR apportioned approved cost. Initial Spares claimed are within the norm. Calculation details of O&M Expenses have been submitted.

3. In response to a query of the Commission, the representative of the Petitioner submitted that application for PSDF grant was made in 2015 even before the Investment Approval was accorded in 2016.

4. After hearing the representative of Petitioner, the Commission directed the Petitioner to submit details of discussion w.r.t PSDF grant and the related minutes of RPC meetings on affidavit by 9.1.2023. The Commission further directed the Respondents to file their reply by 13.1.2023 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 23.1.2023. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

